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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 329/2023&CM Nos.31484-85/2023**

PR. COMMISSIONER OF INCOME
TAX -CENTRAL -1

..... Appellant

Through: Mr Ruchir Bhatia, Sr Standing
Counsel with Ms Priya Sarkar,
Standing Counsel.

versus

VE COMMERCIAL VEHICLES LTD.

..... Respondent

Through: Ms Kavita Jha, Mr Anant Mann and
Mr Himanshu Aggarwal, Advs.

+ **ITA 330/2023&CM APPL. 31486/2023**

PR. COMMISSIONER OF INCOME
TAX -CENTRAL -1

..... Appellant

Through: Mr Ruchir Bhatia, Sr Standing
Counsel with Ms Priya Sarkar,
Standing Counsel.

versus

VE COMMERCIAL VEHICLES LTD.

..... Respondent

Through: Ms Kavita Jha, Mr Anant Mann and
Mr Himanshu Aggarwal, Advs.

+ **ITA 334/2023&CM Nos.31507-08/2023**

PR. COMMISSIONER OF INCOME
TAX -CENTRAL -1

..... Appellant

Through: Mr Ruchir Bhatia, Sr Standing
Counsel with Ms Priya Sarkar,
Standing Counsel.



versus

VE COMMERCIAL VEHICLES LTD Respondent
Through: Ms Kavita Jha, Mr Anant Mann and
Mr Himanshu Aggarwal, Advs.

CORAM:
HON'BLE MR. JUSTICE RAJIV SHAKDHER
HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

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02.06.2023

[Physical Hearing/Hybrid Hearing (as per request)]

CM No.31484/2023 in ITA 329/2023

CM No.31507/2023 in ITA 334/2023

1. Allowed, subject to just exceptions.

CM No.31485/2023 in ITA 329/2023

CM No.31486/2023 in ITA 330/2023

CM No.31508/2023 in ITA 334/2023

2. These are the applications moved on behalf of the appellant/revenue, seeking condonation of delay in re-filing the appeals.

2.1 According to the appellant/revenue, there is a delay of 300 days.

3. Ms Kavita Jha, who appears on behalf of the respondent/assessee, says that she does not oppose the prayer made in the applications.

4. Accordingly, the delay is condoned.

5. The applications are disposed of in the aforesaid terms.

ITA 329/2023

ITA 330/2023

ITA 334/2023



6. Mr Ruchir Bhatia, learned senior standing counsel, who appears on behalf of the appellant/revenue, says that an adjournment slip has been moved, as the above-captioned appeals have been listed without prior intimation.
7. The request is not opposed by Ms Jha.
8. Accordingly, list the above-captioned matters on 15.09.2023.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

JUNE 2, 2023

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[Click here to check corrigendum, if any](#)